

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 1207/2016

IN THE MATTER OF:

AH Chemicals Pvt. Ltd.

.....Petitioner

v.

Lapinus Rockwook Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434 of the Companies Act, 1956

Order delivered on 08.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Shri Shohit Chaudhary, Advocate

ORDER

Learned counsel for the petitioner after obtaining the instructions from his client has applied for withdrawal of the petition.

Consequently, the petition is dismissed as withdrawn.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.08.2017

Vineet